

ITEM NO.4

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
20166/2015

(Arising out of impugned final judgment and order dated 16/07/2013  
in LPA No. 378/2013 passed by the High Court Of Patna)

GITA KUMARI

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 12/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Arvind Kumar, Adv.  
Ms. Sandhya Tiwary, Adv.  
Dr. Kailash Chand, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The special leave petition is dismissed on the ground of  
delay alone.

[O.P. SHARMA]  
AR-cum-PS

[INDU BALA KAPUR]  
COURT MASTER